PR INCIPAL BENCH NEW DELHI.



CCP 43/93 in 0A 2501/92

Dateof decision: 5.5.1993

Ramesh Rai.

.. Petitioner.

Versus

Prof. V.C. Chopra, Secretary, Deptt. of Agriculture, Research and Education, New Delhi & Ors.

.. Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner.

Shri K.L. Bhatia, Counsel.

For the Respondents.

Shri Manej Chatterjee, Counsel.

JUDGEMENT (DRAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

are left with the impression that the just order to be made in this case is to direct the respondents to offer the first vacancy of casual labourer that may occur hereafter to the petitioner, Shri Ramesh Rai S/o Shri Dwarika Rai, R/o Quarter No. 11, Sindhi Colony, I.A.R.I. Pusa Campus, New Delhi-12. Any attempt to consider the case of an outsider like inviting the Employment Exchange to offer the names of fresh candidates without considering the case of the petitioner in the first instance as per the directions of the Tribunal would prima facie amount to Contempt of Court. That is the reason why we considered it just and proper to direct the respondents to make available the first vacancy that occurs he reafter to the petitioner.

With these directions, this CCP is disposed of.

b. N. den. 7 2

(B.N. DHOUNDIYAL)
MEMBER(A)

(V.S. MALIMATH)